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Central Administrative Tribunal, Principal Bench

Original Application No.2592 of 2003

New Delhi, this the 28th day of October, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)

Din Dayal
S/o Shri Buddh Sen,
R/o 11428, Subhas Park Extens
Street No.1, Navin Shahdara,
Delhi-32

.... Applicant

(By Advocate: Shri J.N. Prasad)

Versus

1. The Director General,
Council of Scientific & Industrial Research,
Rafi Marg, New Delhi-1

2. The Director,
Central Road Research Institute,
Mathura Road,
New Delhi-20

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The applicant is a Scientist E-I in the Central Road Research Institute (CRRI). Disciplinary proceedings had been initiated against him. He has been placed under suspension on 25.10.2002. By virtue of the present application, he seeks revocation of the suspension order with consequential benefits.

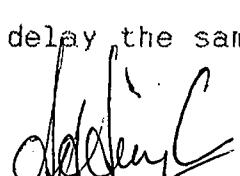
2. After hearing the learned counsel for the applicant, we are of the considered opinion that when rights of the respondents are not likely to be affected, the present O.A. can be disposed of without a notice to the respondents.

3. The learned counsel informed us that enquiry officer has been appointed on 12.3.2003. The first date of

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hearing by the enquiry officer was 30.4.2003. The enquiry officer directed the applicant to file the list of documents which was done on 2.6.2003. We are informed that thereafter no action has been taken in this regard.

4. In this view of the matter, it is directed that respondent no.2 would ensure and direct the enquiry officer to complete the enquiry preferably within four months of the receipt of the certified copy of the present order. This is subject to the condition that the applicant co-operates in the enquiry and does not make any attempt to delay the same. O.A. is disposed of.



(S.A. Singh)
Member (A),



(V.S. Aggarwal)
Chairman.

/dkm/